

1	2	3	4	5
5.	Daspalla	Khamarsahi Bamigochha K.B. Garh	14. Haridabadi 15. Kulurukumpa 16. Block colony	
6.	Bhapur	Baigamia Bhapur Fatagarh	17. Baigamia 18. Bhapur P.H.C. 19. Manipur	
7.	Ranpur	Ranpur Chatrapur Sunakhala	20. Fatchgarh 21. Rapur 22. Chandapur bazar 23. Sunakhala bazar	

## Khurda Civil Sub-Division

Sl. No.	Name of Block	Name of G.P.	Name of Village where tube wells have been sunk in drought scheme in 1980-81	Remarks
1.	Tangri	Olasingh	1. Gayabandha 2. Chhanagiri	
2.	Begnaia	Kamaguru Dinger Manitri Kunjuri	3. Tankol 4. Routpada 5. Chhania 6. Dattada	
3.	Khurda	Jangiapada Haladia	7. Wilkiasanngar 8. Haladia 9. Kuapatasaan	
4.	Chilika	Keranga Arjunpur Jangipada Palatotapada Barakul Balugan Ankula	10. Kundilo 11. Joymangala 12. Oranga 13. Jaripatnuasahi 14. Subudhipatna 15. Patnasahi 16. Bramhankasahi	

## Bhubaneswar Civil Sub-Division

Sl. No.	Name of Block	Name of G.P.	Name of Village where tube wells have been sunk in drought scheme in 1980-81.	Remarks
1.	Bhubaneswar	Patia Chandaka Andharua Mendhasal	1. Patia Routsahi 2. Chandaka 3. Raghunathapur. 4. Chhatabar	

### Stoppage of Food for Work Programme in States

70. SHRI SURYA NARAIN SINGH: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether it is a fact that the Food for Work Programme has more or less come to a halt in almost all States because of the Food Department's refusal to release wheat for the purpose; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) No, Sir. On the contrary, a further allocation of 4 lakh tonnes of food-grains has been made in the last month. The total availability of food-grains for National Rural Employment Programme during the current year

now stands at 21 lakh tonnes. Compared to wheat, larger allocations of rice are being made but the total allocated quantities of foodgrains are not being reduced.

(b) Question does not arise.

#### **Scheme for distribution of sugar during September and October, 1980**

71. SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) the reasons why Government felt the need for a new scheme for internal distribution of sugar during September and October, 1980;

(b) the broad features of this new scheme;

(c) how is it that in spite of this scheme, the consumers are still feeling difficulty in obtaining their requirements of non-levy sugar; and

(d) how the bulk consumers were accommodated in this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). The new scheme for distribution of freesale sugar during the months of September and October, 1980 was adopted in view of the high prices in the market at that time and in pursuance of the voluntary offer made by the industry to deliver free-sale sugar at a fixed ex-factory price of Rs. 450 per quintal exclusive of excise duty to the nominees of the State Governments for distribution to various categories of consumers at a fixed price during these festival months. Under this scheme, arrangements were made for lifting of freesale quotas for the months of September and October from the factories by the State Government nominees and distribution thereof through fair price shops/Cooperative societies or normal trade channels to various categories of consumers alongwith imported sugar at pooled prices fixed by the State Governments with prior concurrence of the Central Government. The actual distribution arrangements and the scales of distribution were how-

ever, left to the discretion of the concerned State Governments.

(c) Reports received from State Governments indicate that, by and large, adequate arrangements were made to distribute freesale sugar as equitably as possible to various categories of consumers within the overall availability under this special schemes

(d) All the bulk consumers, excepting certain selected categories of large scale units were covered by the distribution arrangements made by the State Governments and were supplied sugar out of the quotas allocated to them. Allotments to the exempted categories of consumers were made directly by the Central Govt.

#### **Purchase of entire arrival of paddy in Punjab**

72. SHRI DEVINDER SINGH GARCHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that in Punjab Procurement agencies for Paddy have failed to fulfil their responsibility towards the farmers by not purchasing entire arrival of paddy in the market and by not offering the announced procurement price under one pretext or the other; and

(b) if so, what immediate steps are being taken to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). No, Sir. Elaborate arrangements for providing effective price support for paddy have been made by the State Government and the Food Corporation of India. In all 566 purchase centres are being operated by Government Agencies. The Govt. of Punjab have reported that the Government agencies have purchased 19.36 lakh tonnes out of 29.58 lakh tonnes of market arrivals which work out to more than 65 per cent of the market arrivals. Farmers are being paid price in accordance with Government policy, subject to specifications prescribed by